

(b) whether there is only one doctor available for every 12,000 people;

(c) if so, the reasons therefor;

(d) whether Rs. 1.66 per head is being spent on medical care activity at present;

(e) if so, the manner in which the Government propose to achieve the goal of "Health for All" by 2000 A.D. which was envisaged in the Sixth Five Year Plan; and

(f) the steps proposed to be taken to achieve this goal?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) According to the Medical Council of India, the doctor-population ratio in respect of allopathic doctors is about 1: 1980. The ratio is far better than in other countries of the South-East Asia Region. Taken together with the practitioners from the Indian Systems of Medicine and Homoeopathy the ratio is still better. However, disparities in the availability of doctors exist in rural areas of some States for which various measures have been initiated by individual State Governments.

(d) As per information furnished by the Central Statistical Organisation, the per capita Government expenditure on health, taken together with private consumption expenditure comes to Rs. 239. This figure is for, 1995-96 at current prices and does not include expenditure incurred on family welfare or by local bodies such as municipalities.

(e) and (f) To achieve the goal of "Health for all" a comprehensive network of rural health infrastructure comprising 1,36,339 sub-centres, 22,010 Primary Health Centres, 2,622 Community Health Centres administered by respective State Governments/UT Administrations has been in operation throughout the country. External assistance has been mobilised by the Central Government for supporting National Programmes for Control of diseases such as AIDS, Malaria, T.B., Leprosy and Blindness.

Secondary health facilities are also being upgraded in selected States with World Bank assistance.

Development of Indian Systems of Medicine and Homoeopathy is being encouraged to widen the network of health services available to the people. A comprehensive project for reproductive and child health caters to the special requirements of women and children.

Production Sharing Contracts

4075. SHRI V.V. RAGHAVAN :
SHRI PRITHVIRAJ D. CHAVAN :
SHRI K.S. RAO :
SHRI NADENDLA BHASKAR RAO :
PROF. P.J. KURIEN :
SHRIMATI GEETA MUKHERJEE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have cleared long pending foreign investment proposals for oil exploration;

(b) if so, the details of contracts awarded and the estimated amount of investments to be brought within the country as a result thereof;

(c) whether the Government have decided allocation for oil exploration ventures, block-wise instead of fieldwise recently;

(d) if so, the details thereof and the reasons therefor;

(e) the details of blocks awarded for exploration in recent years alongwith the blocks already explored so far and the amount spent thereon;

(f) the details of the blocks for which production sharing contracts have been signed so far alongwith the names of companies; and

(g) the time by which the remaining production-sharing contracts are likely to be signed?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Government of India had recently conveyed to concerned companies its willingness to sign contracts for 18 exploration blocks. Out of these, contracts for 6 exploration blocks have been signed on 30.6.98. The investment will occur in the course of implementation of these contracts.

(c) and (d) The contracts for exploration of Oil & Natural Gas are signed for the respective exploration blocks and those for production of oil & gas for the respective discovered fields. This is as per practice followed over the past several years and no change has been introduced.

(e) to (g) Government of India has approved award of 35 exploration blocks from 1992 till now. Out of these 35 blocks, Production Sharing Contracts have been signed for the 15 exploration blocks. The details are given in the attached statement. The contracts for another

12 exploration blocks will be signed on receipt of confirmation sought from the companies on certain issues. Contracts could not be finalised for 5 blocks and matter has been closed. Final decision has not been taken in the remaining 3 blocks.

Out of 15 exploration blocks for which contracts have been signed, exploration work commenced in nine blocks on which companies have spent an amount of about US \$ 120 million so far.

Statement

Sl. No.	Block Name	Consortium with whom contract signed
1	2	3
1.	KG-OS-90/1	(i) Hardy Oil & Gas; UK (ii) Hindustan Oil Exploration Co., India (iii) Niko Resources; Canada. (iv) Nagarjuna Fertilizers & Chemicals Ltd., India
2.	GN-ON-90/3	(i) HOEC, India (ii) Mafatlal Industries, India
3.	CY-OS-90/1	(i) Vaalco Energy Inc., USA (ii) HOEC, India (iii) Tata Petrodyne Ltd., India (iv) ONGC
4.	RJ-ON-90/1	(i) Shell India Production Development B.V., Netherlands
5.	BB-OS/5	(i) Essar Oil Ltd., India
6.	CY-OS/2	(i) Vaalco Energy Inc., USA (ii) HOEC India (iii) Tata Petrodyne Ltd., India
7.	RJ-ON-90/4	(i) Essar Oil Ltd., India (ii) Polish Oil & Gas Co., Poland
8.	RJ-ON-90/5	(i) Essar Oil Ltd., India (ii) Polish Oil & Gas Co., Poland
9.	CB-OS/1	(i) Vaalco Energy Inc., USA (ii) HOEC India (iii) Tata Petrodyne Ltd., India (iv) ONGC

1	2	3
10.	CB-OS/2	(i) Cairn Energy India Pty. Ltd., Australia (ii) Tata Petrodyne (P) Ltd., (iii) ONGC
11.	KG-OS/6	(i) Cairn Energy India Pty. Ltd., Australia (ii) Videocon International Ltd., (iii) ONGC.
12.	CR-ON-90/1	(i) Essar Oil Ltd. (ii) Hindustan Oil Exploration Company Ltd. (HOEC) (iii) ONGC
13.	RJ-ON/6	(i) Phoenix Overseas Ltd. (ii) ONGC
14.	GK-ON/4	(i) Phoenix Overseas Ltd. (ii) ONGC
15.	AAP-ON-94/1	(i) Hindustan Oil Exploration Company (ii) General Fibres Dealers Ltd., (iii) OIL.

Welfare Fund for Beedi Workers

4076. DR. ASIM BALA : Will the Minister of LABOUR be pleased to state :

(a) whether the Government are increasing the welfare fund for beedi manufacturing workers in the country;

(b) if so, the details thereof;

(c) whether the Government is contemplating any special welfare schemes for women beedi workers in the country; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) Yes, Sir. The Government has introduced Beedi Workers Welfare Cess (Amendment) Bill, 1998 aiming to increase the corpus of the Beedi Workers Welfare Fund.

(c) and (d) No, Sir. However, Women beedi workers are getting all the benefits being extended to beedi